

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/MP/2022

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC limited in respect of its National Thermal Power Plant Stage-II, Dadri.

Petitioner : BRPL

Respondent : NTPC

Petition No. 367/MP/2022

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC limited in respect of its National Thermal Power Plant Stage-II, Dadri.

Petitioner : BYPL

Respondent : NTPC

Date of Hearing : **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rahul Kinra, Advocate, BSES Discoms
Shri Aditya Gupta, Advocate, BSES Discoms
Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner requested for adjournment on the ground that the arguing counsel was not available. This request was not opposed by the learned counsel for the Petitioner. Based on the consent of the parties, these matters were adjourned.

2. These matters shall be listed for hearing on **3.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

